

IN THE INCOME TAX APPELLATE TRIBUNAL DELHI

(DELHI BENCH 'G' : NEW DELHI)

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.3292/Del/2011
(Assessment Year : 2007-08)

M/s. Shivriem Megamarts P.Ltd. H-28A, Lane W-10, Sainik Farms, New Delhi PAN : AAGCS4968N	Vs.	ACIT Circle-8(1), ITO, C.R.Building New Delhi
(APPELLANT)		(RESPONDENT)

Assessee by	None
Revenue by	Sh. Abhishek Kumar, Sr. DR

Date of hearing:	26.07.2022
Date of Pronouncement:	26.07.2022

ORDER

PER ANUBHAV SHARMA, JM:

The appeal has been filed by the assessee against order dated 21.03.2011 in appeal no. 188 & 189/09-10 in assessment year 2007-08 passed by Commissioner of Income Tax (Appeals)-XI, New Delhi (hereinafter referred to as the First Appellate Authority in short 'Ld. F.A.A.')

in regard to the appeal before it arising out of assessment order

dated 24.12.2009 u/s 143(3) of the Income Tax Act, 1961 passed by ACIT, New Delhi (hereinafter referred to as the Assessing Officer 'AO').

2. During the course of hearing, the Ld. Counsel for the assessee submitted that he has the instruction to withdraw this appeal since it has become infructuous and filed an application to that effect. The Ld. DR has no objection if the appeal is dismissed as withdrawn.

3. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 26th July, 2022.

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Sd/-

**(ANUBHAV SHARMA)
JUDICIAL MEMBER**

Date:- 26.07.2022

Binita, SR.P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**